

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).1633/2008

(From the judgment and order dated 07/02/2008 in CRLM No. 53747/2007 of
The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

MANJIT KUMAR DUA

Petitioner(s)

VERSUS

STATE OF PUNJAB

Respondent(s)

(With appln(s) for bail and office report)

Date: 15/05/2008 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE P.P. NAOLEKAR

HON'BLE MR. JUSTICE V.S. SIRPURKAR

For Petitioner(s) Ms. Indu Malhotra, Sr. Adv.
Mr. Madhukar Pandey, Adv.
Mr. Rishi Malhotra, Adv.For Respondent(s) Mr. Kuldip Singh, Adv.
Mr. R.K. Pandey, Adv.
Mr. T.P. Mishra, Adv.
Mr. H.S. Sandhu, Adv.UPON hearing counsel the Court made the following
ORDER

The Petitioner shall be released on bail on his
furnishing personal bond in the sum of Rs.10,000/- with one
surety of the like amount to the satisfaction of the trial court.

The special leave petition stands disposed of.

(K.K. Chawla)
Court Master(Neeru Bala Vij)
Court Master